THE MINISTER OF SUPPLY AND THE MINISTER. OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): No, Sir. The present practice of the LIC is to waive fur tut e prem urns under whole Life policies which fall lue on and after the policy anniversary immediately following completion of 80 ye irs of age by the life assured or on and a ter the 35th policy anniversary, which rver is *later*. No proposal to change this practice is under consideration.

928. [Transferred to the  $18/\!/1$  December, J 969]

### L.I.G BOARD

929. SHRI A. '. CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer o Unstarred Question No. 165 given in th 1 Rajya Sabha on the 22nd July 1969 an<1 state whether no technical person :onversant with all branches of life insurance has so far been taken as a member of the L.I.G, Board?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): None of the Members o' the life Insurance Corporation is technically conversant with all branches of life insurance.

#### L.I.G. DEVELOPMENT OFFICERS

- 930. SHRI A. ft CHATTERJEE: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question No. ii22 givei in the Rajya Sabha on the 12th Angus 1969 and state:
- (a) whether the 1 -ork-norms for development officers h; ve been unilaterally imposed on the Development Officers of the L.I.C.;
- (b) whether the service conditions of the development officers were settled by a Government Orde" of 1957;
- (c) whether the work-norms as imposed on the Development Officers are laid down in their service conditions; and
- (d) if not, whether such work-norms will be in breach of th< <se service conditions?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) The L.I.G.

I the work-norms of the the Development Officers, Earlier,

THE MINISTER OF SUPPLY AND I there were discussions between the L.I.G. and the minister. OF STATE IN HE MINISTRY OF FINANCE HRI R. K. KHADILKAR): No, Sir. The esent practice of the LIC is to waive fur tut

### (b) Yes, Sir.

- (c) The Government Order only broadly defined the duties of the Field Officers as they were then designated. It did not lay down work-norms
- (d) Since work-norms fixed by the L.I.C. are not inconsistent with the Government Order, there is no breach of the service conditions of the Development Officers.

### L.I.G. PATNA DIVISION

- 931. SHRI A. P. CHATTERJEE: will the PRIME MINISTER be pleased to state:
- (a) whether the Divisional Manager of the L.I.C. of the Patna Division is using the conveyance of his subordinate staff for his personal use; and
- (b) if so, what steps are proposed to be taken in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) and (b): The information is being collected and will be laid on the Table of the House as soon as it is available.

# GENERAL INSURANCE

- 932. SHRI A. P. CHATTERJEE: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to a report appearing in the Statesman dated the 6th November 1969 (Delhi edition) to the effect that the the Government of India are having second thoughts over the takeover of the business of General Insurance and that Government feel that the takeover of the business of General Insurance will not help Government much in getting additional resources; and
- (b), if so, what is the reaction of Govern\* ment in the matter?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a)
Yes. Sir.

(b) Government would prefer to watch the actual working of the Insurance (Amendment) Act, 1968 which came into force only recently on June 1, 1969. Government would naturally review the matter in the light of experience.

Written Answers

### L.I.C. MEETINGS

# जीवन बीमा निगम की मीटिंग

933. डा॰ भाई महाबीर : क्या प्रवान मंत्री यह बताने की कृपा करेंगी कि :

- (क) गत एक वर्ष (1968) में जीवन बीमा की ओर से कितनी "डेवलपमेंट मीटिगें" की गयीं और उन मीटिगों में किन किन अधि-कारियों ने हिस्सा लिया; और
- (ख) उन मीटिंगों के लिए भत्ते के रूप में कुल कितनी राणि दी गयी ?

«m DR. BHAI MAHAVIR: Will the PRIME MINISTER be pleased to state:

- (al the number of development meetings convened by the Life Insurance Corporation during the last year (1968) and the details of the officers who participated in these meetings; and
- (b) the total amount of allowances paid for these meetings?]

पूर्ति मंत्री तथा वित्त मंत्रालय में राज्य मंत्री (श्री आर० के० खाडिलकर) : (क) तथा (ख) सूचना इकट्ठी की जा रही है तथा उप-लब्ध होते ही सदन की मेज पर रख दी जायगी।

trTHE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN TSE MINISTRY OF FINANCE fSHRI R- K. KHADILKAR): (a) o,,rl (h) The information is being collected and will be laid on the Table of the House as soon as it is available. J

अखिल भारत नेत्र सुधार संघ, नई दिल्ली

394. डा० भाई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री 27 अगस्त, 1968 को राज्य सभा में अतारांकित प्रश्न संख्या 1392 के दिए गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

to Questions

- (क) क्या एक नेत अस्पताल चलाने के लिये भूमि तथा अनुदान दिया गया था और उस अनदान से खरीदा गया साज-सामान तथा भृमि अभी भी अखिल भारत नेव सुधार संघ के अधिकार में हैं;
- (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां 'हो तो क्या संघ ने वह भूमि तथा अन्य सम्पत्ति भगवानदास स्मारक न्यास को हस्तां-तरित कर दी है;
- (ग) यदि हां, तो किन निबन्धनों तथा शतों के अधीन ;
- (घ) इन दोनों संस्थानों की कुल आम-दनी क्या है और उसका कितना अंश महामंती डा० कुमारपाल व उनके रिश्तेदारों के वैतनों के रूप में लग जाता है; और
- (ङ) नेव अस्पताल में आपरेशन करने वाले डाक्टर कौन-कौन हैं और उनकी योग्य-ताएं क्या हैं?

## [AKHIL BHARAT NETRA SUDHAR SANGH, **NEW DELHI**

- 934. DR. BHAI MAHAVIR; : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question No. 1392 given in the Rajya Sabha on the 27th August 1968 and state:
- (a) whether land and giant was given to run an eye hospital and the land and the equipment purchased with that grant are still in the possession of the Akhil Bharat Netra Sudhar Sangh;
- (b) if the reply to part (a) above be in the affirmative whether the Sangh has transferred that land and other properties to the Bhagwandas Memorial Trust;
  - (c) if so under what terms **and** conditions;